

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI
T.C.P.NO.1238/I&BC/NCLT/MB/MAH/2017

(Under Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016).

Flipkart India Private Limited **PETITIONER.**

Versus

Ebony Estates Private Limited. **RESPONDENTS.**

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

Mr. Shabir Jariwala Advocate for the Petitioner present.

Akshita Palria Advocate for the Respondent present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER

Heard on : 21.08.2017

Pronounced on : 24.08.2017

1. The Learned Representative of the both the sides are present.
2. In this case Form No. 5 being Operational Creditor was filed on 25.07.2017 for the outstanding debt of Rs. 48,43,589.50.
3. However, the Petitioner has placed on record a Letter dated 21st August 2017 seeking permission to withdraw the Petition. The Letter with two Annexures, one letter and another is email confirming the receipt of the payment.
4. In the light of the evidence on record and the request made by the Petitioner it is confirmed that payment has been made.
5. The Learned counsel of the Petitioner states that as the matter is settled, he is seeking permission to withdraw this Petition. Granted.
6. The Petition shall be treated as withdrawn, hence disposed of accordingly. To be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
24.08.2017

Sd/-

M.K. Shrawat
Member (Judicial)